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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.2464/94

NEW DELHI THIS THE 23rd DAY OF DECEMBER, 1994.

HON'BLE SHRI J.P. SHARMA, MEMBER(J)
HON'BLE SHRI B.K. SINGH, MEMBER(A)

I.S. Bhamra,
S/o Late Shri Harchand,
R/o A-1/244, Paschim Vihar,
NEW DELHI.Applicant

(By Advocate : Shri B.B. Raval)

VERSUS

UNION OF INDIA, THROUGH

1. The Secretary,
Ministry of Information and
Broadcasting.,
Government of India,
Shastri Bhavan,
NEW DELHI.

2. The Director General,
DOORDARSHAN,
(By Designation as well as
by Name : Shri R. Basu)
Ministry of Information
and Broadcasting,
Government of India,
Mandi House,

NEW DELHI

...Respondents

(By Advocate : M.K. Gupta)



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JUDGEMENT

Shri B. K. Singh, M(A)

This OA has been filed for allotment of a room on the Fifth floor of the building of the Directorate General, Doordarshan, Mandi House, New Delhi commensurate with the status of the applicant as Deputy Director General (DDG). In this connection, the order of the Tribunal dated 14.12.94 is that "the applicant shall be accommodated in 5th floor in a room of his status for office purpose." It was also made clear in the same order that if such accommodation is not available in 5th floor, another room may be searched in the same premises where he could sit and perform his duties efficiently.

2. We heard Shri B. B. Raval, counsel for the applicant and Shri M. K. Gupta, counsel for the respondents. The learned counsel for the applicant said that the respondents have wilfully disobeyed the orders of the Tribunal and have not allotted a room to the applicant on the 5th floor and he also stated that the room vacated by Shri S. K. Malhotra, former DDG is lying vacant.

3. The learned counsel for the respondents, Shri M. K. Gupta assisted by Deputy Director (Admn) categorically stated that no room is lying vacant on the 5th floor. The room vacated by Shri S. K.

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Malhotra, former DDG has already been allotted to rank of OSD, who is in the Additional Secretary to the Government. It was further stated that the applicant has been allotted a room measuring 630 sq.ft. befitting his status. The order was also produced showing that the PA to Shri I. S. Bhama, DDG has been allotted Room No.625. It was further pointed out by the learned counsel for the respondents that other DDGs are occupying a room whose covered area is comparatively far less than that of the room allotted to the applicant. Thus, the order of the Tribunal has been substantially complied with and no contempt has been committed by the respondents.

4. There is no statutory entitlement for allotment of a specific room on any floor in Government offices. It depends on the availability of space in particular floor. If sufficient space is not available, the officers of the rank of Joint Secretary are required to sit in different floors. However, the only requirement is that they should get a separate room and the PAs should sit in another room and should be available to the DDG or Joint Secretary either on intercom or on a buzzer system. It is presumed that the respondents would instal the necessary facilities so that the DDG can summon the PA as and when necessary either through buzzer system

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or through intercom.

8

5. With these observations, this OA is finally disposed of with no order as to costs.

(B. K. Singh)
Member(A)

J. P. Sharma
Member(J)

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